

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OTTO PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	OTTO PROJECTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	20/10/2004
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Ministry of Corporate Affairs, Registrar Of Companies, Kolkata
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTITY NUMBER OF COPPORATE DEBTOR	U45309WB2004PTC100222
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	4, BISHOP LEFROY ROAD FLAT NO. 4, CALCUTTA MANSION KOLKATA – 700 020 WEST BENGAL
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	24 th October, 2019 Date of receipt of Order: 11.11.2019
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	20 th April, 2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	SANKAR KUMAR PATNAIK REGISTRATION NO.: IBBI/IPA-002/IP- N00232/2017-18/10683
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	7A, BENTINCK STREET OLD WING, 2 ND FLOOR KOLKATA – 700 001 E-MAIL: skpatnaikassociates@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	7A, BENTINCK STREET SUITE NO. 403, 4 TH FLOOR KOLKATA – 700 001 E-MAIL: skpatnaikassociates@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	24 th November, 2019
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION 6(A) OF SECTION 21 ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	A. RELEVANT FORMS AND B. DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT:	http://ibbi.gov.in/



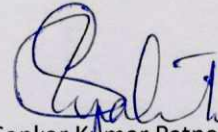
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the OTTO PROJECTS PRIVATE LIMITED on 24th day of October, 2019.

The creditors of OTTO PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24th November, 2019, to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submissions of false or misleading proofs of claim shall attract penalties.

Date: 11th November, 2019
Place: Kolkata



Sankar Kumar Patnaik
Interim Resolution Professional